

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 107**

**CP (IB) No. 307/Chd/Pb/2022**

**IN THE MATTER OF:**

**State Bank of India**

...

**Petitioner**

**Versus**

**Pradeep Gupta**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Sanjay Lalit, Advocate

**For the Personal Guarantor** : Mr. Aalok Jagga, Mr. APS Madaan, Advocates

**For the RP** : Mr. Pulkit Goyal, Advocate

**ORDER**

In this matter arguments of learned counsel for State Bank of India are completed. The learned counsel for the personal guarantor has to argue the matter. Learned counsel for the State Bank of India has prayed for an opportunity to establish beyond doubt that Rule 7(2) notice has been served on the personal guarantor.

At the request of the learned counsel for the State Bank of India two weeks' time is granted for filing an affidavit supported by proof of dispatch, proof of delivery/return. The State Bank of India may also confirm whether they followed the substitute service or not with regard to Rule 7(1) notice. The learned counsel for the State Bank of India is also directed to provide an

05.06.2024

Atiqur Rehman

advance copy of the same to the learned counsel for the personal guarantor to file their objections, if any for the same.

Let the matter be posted to 24.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**